will not be retrenched on account of closure of mines or suspension of mining operations but will be suitably redeployed.

## Handing over surplus mining blocks to private entrepreneurs by CIL

- 4182. SHRI DATTA MEGHE: Will the Minister of COAL be pleased to state :  $\$
- (a) whether CIL has been criticised for not handing over surplus mining blocks to private entrepreneurs;
- (b) if so, whether to sustain the projected coal production in the next few years, there is a need to hand over surplus mining blocks to private entrepreneurs; and
  - (c) if so, Government's reaction in this regard?

## THE MINISTER OF COAL (SHRI KARIYA MUNDA): (a) No, Sir.

(b) and (c) Coal India Limited and its subsidiaries have identified 121 blocks/sub-blocks and Singareni Collieries Company Limited has identified 7 blocks, totally 128 blocks, have been identified for allocation to public/private sector for captive mining. While out of the above blocks 27 blocks have been allotted so far, mining of coal has started in 4 blocks.

## Removal of coal mafia from coal mines

- 4183. SHRI ABANI ROY: Will the Minister of COAL be pleased to state:
- (a) whether Government have decided to crack down on coal mafia who are active in various coal mines:
  - (b) if so, the facts and details thereof;
- (c) whether fake coal linkage companies have also been identified recently;
  - (d) if so, the details thereof; and
  - (e) the steps taken to remove coal mafia from various coal mines?

THE MINISTER OF COAL (SHRI KARIYA MUNDA): (a) and (b) Whenever reports of any irregularities are received, the Government and the coal companies take necessary corrective measures. The measures taken to check the irregularities are as follows: